

SECURITIES AND EXCHANGE BOARD OF INDIA
EASTERN REGIONAL OFFICE (KOLKATA)

Completion of Recovery Certificate no. RC738 of 2015, in respect of Ahilya Commercial Pvt. Ltd. in the matter of M/s. Brahmanand Himghar Ltd.

A Recovery Certificate No. RC738 of 2015 dated July 13, 2015, has been drawn up by the Recovery Officer against Ahilya Commercial Pvt. Ltd. (PAN: AACCA2226R) ["Defaulter"] for a sum of **Rs. 3,44,408/- (Rupees Three Lakhs Forty-Four Thousand Four Hundred Eight Only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide Order No. PKB/AO-88/2009 dated July 24, 2009 against Ahilya Commercial Pvt. Ltd. (PAN: AACCA2226R) in the matter of M/s. Brahmanand Himghar Ltd.

In view of receipt of the entire amount, which includes further interest and costs due under the aforesaid recovery certificate, recovery in the said matter stands completed in exercise of powers under sub-section (1) of section 28A of the SEBI Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Date: December 30, 2025
Place: Kolkata



Mitrajit Dey
RECOVERY OFFICER
मित्रजीत दे / Mitrajit Dey
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata